

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2204**

TO BE ANSWERED ON THE 15th MARCH, 2022/PHALGUNA 24,1943 (SAKA)

ARREST UNDER UAPA

2204. SHRI DIBYENDU ADHIKARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people arrested and convicted under Unlawful Activities Prevention Act (UAPA) during each of the last three years along with the number of people were denied bail on what grounds;

(b) whether the Government has any proposal to amend the existing act in the light of recent evidence about the large number of acquittals and how the law is being misuse;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has also any proposal to amend the UAPA law to prevent the harassment of innocent persons; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) : The National Crime Records Bureau (NCRB) compiles the data on crime as reported to it by States and Union Territories and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2020. As per the published report, the State/UT-wise number of persons arrested and persons convicted under the Unlawful Activities (Prevention) Act, 1967, during 2018-2020 is at the Annexure. The data regarding the number of persons who were denied bail is not maintained by the NCRB.

(b) to (e): Conviction is the outcome of an elaborate judicial process and is dependent on various factors, such as, duration of trial, appraisal of evidence, examination of witnesses, etc. There are adequate Constitutional, institutional and statutory safeguards, including inbuilt safeguards in the UAPA itself, to prevent misuse of the law.

The UAPA has been amended in the past keeping in view the requirement. Presently, no amendments in the UAPA are under consideration.

ANNEXURE as referred to in reply to part (a) of the Lok Sabha Un-starred Question No. 2204 for 15.03.2022

State/UT-wise number of Persons Arrested (PAR) and Persons Convicted (PCV) under the Unlawful Activities (Prevention) Act, 1967, during 2018-2020

SI No.	State/UT	2018		2019		2020	
		PAR	PCV	PAR	PCV	PAR	PCV
1	Andhra Pradesh	8	0	5	0	4	0
2	Arunachal Pradesh	10	0	40	0	3	0
3	Assam	170	0	112	0	49	0
4	Bihar	59	0	35	0	39	0
5	Chhattisgarh	4	0	32	0	27	0
6	Goa	0	0	0	0	0	0
7	Gujarat	0	0	1	0	0	0
8	Haryana	0	0	0	0	1	0
9	Himachal Pradesh	0	0	0	0	0	0
10	Jharkhand	97	21	202	17	69	3
11	Karnataka	0	0	6	0	2	0
12	Kerala	6	0	25	0	24	0
13	Madhya Pradesh	13	0	4	0	0	0
14	Maharashtra	0	0	0	0	7	0
15	Manipur	332	0	386	0	225	0
16	Meghalaya	6	0	0	0	2	0
17	Mizoram	0	0	0	0	0	0
18	Nagaland	10	1	18	0	7	0
19	Odisha	0	0	5	0	0	0
20	Punjab	27	0	30	0	44	0
21	Rajasthan	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0
23	Tamil Nadu	15	0	308	0	92	21
24	Telangana	0	0	5	0	0	0
25	Tripura	0	0	0	0	2	0
26	Uttar Pradesh	479	12	498	17	361	54
27	Uttarakhand	0	0	0	0	0	0
28	West Bengal	0	0	0	0	5	0
	TOTAL STATE(S)	1236	34	1712	34	963	78
29	A&N Islands	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0
32	Delhi	8	1	9	0	12	0
33	Jammu & Kashmir*	177	0	227	0	346	2
34	Ladakh	-	-	-	-	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	185	1	236	0	358	2
	TOTAL (ALL INDIA)	1421	35	1948	34	1321	80

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 & 2019

**** Data of erstwhile Jammu & Kashmir State including Ladakh during during 2018 & 2019**